

THE HIGH COURT OF KERALA

A1-9763/2020

Kochi : 682 031
Dated : 07.05.2020

NOTIFICATION

Sub :- High Court – Summer Vacation, 2020 – hearing of pending cases
through Video Conferencing – reg.

Ref :- 1) High Court Notification of even No. dated 07.04.2020.
2) High Court Notification of even No. dated 04.05.2020.

In continuation of the Notifications referred to above, it has been decided to take up MACAs (Quantum reduction/enhancement) for hearing through Video Conferencing, from Monday to Friday, during the vacation period. The cases will be taken up only with the consent of all parties in such cases.

Learned Counsel desirous of listing the above MACAs for hearing during the vacation period through Video Conferencing are requested to send a memo, in the prescribed format annexed herewith, to the Registrar(Judicial) by e-mail to rj.hc-ker@gov.in.

Learned Counsel are also requested to send a brief note and supporting decisions.

(By Order)

Sd/-
K. Haripal,
Registrar General.

MEMO

Case No. :

Name of the Counsel :

Mobile number :

E-mail address :

Willing for hearing through Video Conferencing. : (Yes/No)

Name and contact details of all opposite Counsels (Private Party). :